

KUMAON, 1838
ACT NO. X OF 1838
(Rep, by Act 15 of 1874)

[30th December, 1838.]

*Passed by the Hon'ble the President of the Council of India in Council,
on the 30th April, 1838.*

I. **IT** is hereby enacted, that Regulation X. 1817 of the Bengal Code, be repealed.

II. And it is hereby enacted, that the Functionaries who are or may be appointed in the Province of Kumaon, be henceforth placed under the control and superintendence, in Civil Cases, of the Court of Sudder Dewanny Adawlut at Allahabad, in Criminal Cases of the Court Nizamut Adawlut at Allahabad, and in Revenue Cases of the Sudder Board of Revenue at Allahabad ; and that such control and superintendence shall be exercised in conformity with such instructions, as the said Functionaries may have received, or may hereafter receive, from the Government of the North Western Provinces of Presidency of Fort William.
